#### **COURT-I**

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 668 OF 2017 IN APPEAL NO. 294 OF 2017 &
IA NOS. 438 & 956 OF 2018 & IA NO. 1701 OF 2018
IA NO. 805 OF 2017 IN APPEAL NO. 295 OF 2017 & IA NO. 1083 OF 2017 &
IA NOS. 821, 955 & 1565 OF 2018 & & IA NO. 1700 OF 2018
IA NO. 809 OF 2017 IN APPEAL NO. 296 OF 2017 & IA NO. 1082 OF 2017
<u>&amp; IA NOS. 820, 954, 1566 &amp; 1699 OF 2018</u>
IA NO. 814 OF 2017 IN APPEAL NO. 297 OF 2017 &
IA NO. 1081 OF 2017 & IA NO. 953 OF 2018 & 1698 OF 2018
IA NO. 815 OF 2017 IN APPEAL NO. 298 OF 2017 &
IA NO. 1080 OF 2017 & IA NO. 952 OF 2018 & 1697 OF 2018
IA NO. 808 OF 2017 IN APPEAL NO. 299 OF 2017 &
IA NO. 1079 OF 2017 & IA NO. 951 OF 2018 & & 1696 OF 2018
IA NO. 810 OF 2017 IN APPEAL NO. 300 OF 2017 &
IA NO. 1078 OF 2017 & IA NO. 950 OF 2018 & IA NO. 1695 OF 2018
IA NO. 807 OF 2017 IN APPEAL NO. 301 OF 2017 &
IA NO. 1077 OF 2017 & IA NO. 949 OF 2018 & IA NO. 1694 OF 2018
IA NO. 811 OF 2017 IN APPEAL NO. 302 OF 2017 &
IA NO. 1076 OF 2017 & IA NO. 948 OF 2018 & IA NO. 1693 OF 2018
IA NO. 806 OF 2017 IN APPEAL NO. 303 OF 2017 &
IA NO. 1075 OF 2017 & IA NO. 947 OF 2018 & IA NO. 1692 OF 2018
IA NO. 812 OF 2017 IN APPEAL NO. 304 OF 2017 &
IA NO. 1074 OF 2017 & IA NO. 946 OF 2018 & IA NO. 1691 OF 2018
IA NO. 804 OF 2017 IN APPEAL NO. 305 OF 2017 &
IA NO. 1073 OF 2017 & IA NO. 945 OF 2018 & IA NO. 1690 OF 2018
IA NO. 813 OF 2017 IN APPEAL NO. 306 OF 2017 &
IA NO. 1072 OF 2017 & IA NO. 944 OF 2018 & IA NO. 1689 OF 2018

Dated: 28th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Eastern India Powertech Limited .... Appellant(s)

Versus

Assam Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.

Ms. Sonia Nigam Ms. Khushboo Bari Ms. Neha Khandelwal

Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Swagatika Sahoo for R-1

Ms. Mallika Sharma Bezbaruah

Mr. Hemanta Madhab Sharma for BGM

Mr. Avijit Roy

Mr. Nil Madhab Dev (Rep.) for R-2

## ORDER IA Nos. 1565 & 1566 of 2018 (Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavits, delay in filing replies is condoned and replies are taken on record. The applications are disposed of.

# IA Nos. 1701, 1700, 1699, 1698, 1697, 1696, 1695, 1694, 1693, 1692, 1691, 1690, 1689 of 2018 (Appln. for condonation of delay in filing rejoinder)

For the reasons set out in the accompanying affidavits, delay in filing rejoinders is condoned and rejoinders are taken on record. The applications are disposed of.

### ORDER (In main Appeals)

The learned senior counsel for the Appellants submits since interim relief and main Appeals being the same the matter can be listed for final hearing for which Respondents have no objection.

List the matter for hearing on <u>22.01.2019</u>. The additional rejoinder, if any, to be filed before commencement of final hearing with advance copy to the other side.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/js